

Open Court

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH
ALLAHABAD

CCP/330/00040/2018
In
OA/330/01072/2017

Allahabad this the 26th day of July, 2018

**Hon'ble Mr. Gokul Chandra Pati, Member- A
Hon'ble Mr. Rakesh Sagar Jain, Member - J**

Yogesh Kumar, aged about 30 years, Son of Shri Surya Nath Paswan, Resident of Village – Jamua No. 2, Post – Salempur, District - Deoria.

Petitioner

By Advocate: Mr. Dharmendra Tiwari

Vs.

1. Mr. M.S. Rao, General Manager, Ordnance Equipment Factory, Phoolbaag, Kanpur.

Respondent

By Advocate: Mr. L.M. Singh.

O R D E R

Delivered by Hon'ble Mr. Gokul Chandra Pati, A.M.

Counsel for the respondents submitted that in compliance of the Order dated 03.01.2018 passed by this Tribunal, the respondents have passed the Order dated 13.03.2018 with reasons. However, this contention of respondents' counsel has been controverted by the applicant's counsel. It is seen that the Order dated 03.01.2018 of this Tribunal was for disposal of the representation preferred by the applicant, within two months by a reasoned and speaking order. It is also seen that in

compliance of the Order of this Tribunal, the competent authority in the respondents' department has passed the order dated 13.03.2018 mentioning the reasons for rejection of the representation of the applicant. As per applicant's counsel, the reasons shown in the order dated 13.03.2018 are incorrect.

2. After perusal of the order dated 13.03.2018, passed by the respondents, in compliance of the Order of this Tribunal, we are of the view that the Order dated 03.01.2018 of this Tribunal has substantially been compiled by the respondents and there is no willful disobedience of the Order passed by this Tribunal. Hence, notices issued to the respondents are hereby discharged and the Contempt Petition stands dismissed. However, the applicant is at liberty to pursue appropriate legal remedy, as per law, if he feels aggrieved by the Order dated 13.03.2018 of respondents.

Member – J

Member- A

/M.M/